



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ജൂൺ 20 20th June 2017 1192 മിഥുനം 6 6th Mithunam 1192 1939 ജ്യേഷ്ഠം 30 30th Jyaishta 1939	നമ്പർ } No. } 25
---------------------	---	---	---------------------

PART I

Notifications and Orders issued by the Government

Labour and Skills Department Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 660/2017/LBR.

Thiruvananthapuram, 24th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Sri Gokulam Chits & Finance Company Private Limited, Gokulam Tower, Kodambakkam, Chennai-24, Tamil Nadu (2) Executive Director, Sri Gokulam Chits & Finance Company Private Limited, Gokulam Tower, Kodambakkam, Chennai-24, Tamil Nadu and the workman of the above referred establishment Sri Jayaraman P. S., 9/61 E, Sai Viswa Vrindhavan, Kushichalaparambu, Kunnamangalam P. O., Pin-674 571 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of service of Sri P. S. Jayaraman, Collection Agent of Sri Gokulam Chits and Finance Company Private Limited, Kalpetta by the management is justifiable or not ? If not what relief he is entitled to ?”

(2)

G. O. (Rt.) No. 661/2017/LBR.

Thiruvananthapuram, 24th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Dr. Moithu, Managing Trusty, K. M. C. T. Group of Institutions, 7/530 D, Puladikunnu Jn., Eranjikkal P. O.-673 303

(2) Smt. Kumudhini, Director, K. M. C. T. Engineering College, Near N. I. T. College, Kalanthode, Kozhikode-673 601 and the workman of the above referred establishment Sri Narendran, S. S., s/o Somasundharan, V. G., 32 A, Staff Quarters, N. I. T. Campus, Chathamangalam, Kozhikode-673 601 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Narendran, S. S., Lab Instructor by the management of KMCT Engineering College, Kalanthode, Kozhikode is justifiable? If not what relief he is entitled to ?”

(3)

G. O. (Rt.) No. 662/2017/LBR.

Thiruvananthapuram, 24th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director of Flora Fantasia Amusement Park, Kizhmuri, Vengad P. O., Moorkkanad, Valancherry, Malappuram District-679 338 and the worker of the above referred establishment Smt. Sreeja, E. K., Thazhathe Pachankavil, Edappalam P. O., Naduvattom, Palakkad District-679 308 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Sreeja, E. K., Thazhathe Pachankavil, Edappalam P. O., Naduvattom, Palakkad District by the Managing Director of Flora Fantasia Amusement Park, Kizhmuri, Vengad P. O., Moorkkanad, Malappuram District is justifiable or not ? If not what are the reliefs she is entitled to?”

(4)

G. O. (Rt.) No. 663/2017/LBR.

Thiruvananthapuram, 24th May 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Mr. Manoj Kumar Santhala, Managing Director, Express Publications (Madurai) Ltd. (Indian Express Madurai) Ltd, East Hill Road, Kozhikode-673 005 (2) Sri Madhusoodhanan, Managing Director, Vridhi Out Sourcing Service Pvt. Ltd, 34/350 A Ambadi Sanghamam Lane, Padivattam, Edappalli, Kochi-682 024 and the worker of the above referred establishment Smt. Jayasree, K., w/o Krishnan, Kaniyamkandi, Theyyampadi Parambu, Karapparambu P. O., Kozhikode-673 010 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Jayasree, K., Sweeper by the management of Indian Express, East Hill, Kozhikode is justifiable ? If not what relief she is entitled to?”

By order of the Governor,

GOPAL, V. S.,

Deputy Secretary to Government.